

may I request the Government to consider a settlement of the present dispute at the Union level pending further negotiations on other matters later, so that the strike may be ended immediately?

**Dr. Katju:** The negotiating machinery has been settled after great consideration. I think the prime mover should be the All India Defence Employees' Federation as to what are their views on the topic. There is no question of *izzat*. I am prepared to consider at any time.

**Mr. Speaker:** In view of the Statement of the hon. Defence Minister, the Defence Employees' Federation ought to take up the initiative and place it before the high level committee and it has not been done. The hon. Minister is always ready to receive such advice as is tendered by them and act upon it. So far as the rules and regulations are concerned, they have been made in accordance with the statute. There may be difference of opinion.

An adjournment motion is not the proper remedy for this. I disallow this motion. I refuse to give my consent.

**Shri U. M. Trivedi:** May I move, Sir,...

**Mr. Speaker:** Not after the event is over.

**Shri U. M. Trivedi:** The question is....

**Mr. Speaker:** If he wanted to rise, he must have risen before the hon. Minister rose.

**Shri U. M. Trivedi:** I had risen.

**Mr. Speaker:** If he had risen, he did not catch my eyes. I am sorry.

#### APPROPRIATION (NO. 2) BILL

**The Minister of Finance: (Shri C. D. Deshmukh):** I beg to move\*:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

**Mr. Speaker:** Motion moved:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57, be taken into consideration."

So far as this Appropriation Bill is concerned, some hon. Members wanted to say a few words with regard to the Ministry of Information and Broadcasting, and Ministry of Law. The hon. Minister of Information and Broadcasting is not here. He sent word to me through the hon. Minister of Parliamentary Affairs that this Bill may stand over and may be taken up tomorrow. Is the hon. Finance Minister agreeable?

**Shri C. D. Deshmukh:** I agree.

**The Minister of Parliamentary Affairs: (Shri Satya Narayan Sinha):** After the Finance Bill is disposed of tomorrow.

**Mr. Speaker:** Is it the wish of the hon. Minister?

**Shri C. D. Deshmukh:** Yes.

**Mr. Speaker:** Then, it may stand over.

**Shri Kamath: (Hoshangabad):** As regards the time to be allotted for the Appropriation Bill, may I invite attention....

**Mr. Speaker:** I know; I am coming to that. A number of hon. Members have sent me intimation that some six hours should be allotted for this discussion.

**Shri Kamath:** Five hours.

**Mr. Speaker:** Hon. Members will remember that this was also taken into account at the time of allocation of time by the Business Advisory Committee and 86 hours were allotted for the entire budget discussion including the Appropriation Bill. No separate time has been allotted for the Appropriation Bill. We have spent all the 86 hours. There is one other thing also. In as much as all Ministers cannot be properly disposed of, the Business Advisory Committee has, for some years past, been deciding which of these Ministries ought to be discussed at length at the time of voting so that the other Ministries need not be touched upon in that particular year. In accordance with that practice, the Information and Broadcasting Ministry and the Ministry

\*Moved with the recommendation of the President.

[Mr. Speaker]

of Law were not put down as Ministries with respect to which detailed discussion should take place on the floor of the House. At no time will it be possible to spend time over all Ministries if all Ministries are taken up for discussion from year to year. In these circumstances, it is a well observed convention and it has been followed this year. There is nothing out of the way so far as this matter is concerned. Keeping this in view, 86 hours were allotted for the discussion and formally a few minutes may be taken for the Appropriation Bill. The demand for five hours is unreasonable. In view of this either the House accepts or does not accept the motion that the recommendation of the Business Advisory Committee be accepted. That motion was carried. The House is bound by it. I am not going to change and allot five hours.

**Shri Tulsidas** (Mehsana West): When considering this time limit, the Business Advisory Committee thought that the Appropriation Bill will not take much time. This assurance given by you with regard to the discussion of these two Ministries in the Appropriation Bill is a matter which has come subsequently. I do not think that the Business Advisory Committee was seized of this matter.

**Mr. Speaker:** Hon. Members have not understood correctly what I stated. I said that those Members who wanted to raise some discussion on the Information and Broadcasting Ministry or the Law Ministry will have ample opportunities of discussion in the Finance Bill. It is still here. Those hon. Members who want to speak on them may address themselves to them amongst other things in the Finance Bill. I shall give every reasonable opportunity of discussion. I never said that these may be taken on the Appropriation Bill. Even if I had inadvertently said so, it is wrong. I do not think it is right that I should have said so. I would not have said so. All that I meant was that I shall give them an opportunity in the Finance Bill. I am prepared to do so.

**Shri Kamath:** On a point of order, can the Business Advisory Committee supersede the Rules of the House in not recommending a particular quantum of time for discussion? I invite your attention to rule 237 (2). I take it that the word 'may' has, as in many other clauses and rules, the force of 'shall'.

It is obligatory to allot a day or days for the consideration of the Appropriation Bill. You have not allowed even a day.

**Mr. Speaker:** A day always means a portion of a day. Any hour will always be included in some day.

**Shri Kamath:** No. It is doing violence to the language.

**Mr. Speaker:** The hon. Member has had his say. He cannot go on interrupting like this. I have allowed half an hour for the discussion on the Appropriation Bill. (*Interruption*). Order, order. If hon. Members want to take these matters on the Finance Bill, I shall certainly give them time. I allot half an hour for the Appropriation Bill. The Appropriation Bill will be taken up after the Finance Bill. I would request the Minister for Information and Broadcasting to be present.

**Shri K. K. Basu:** (Diamond Harbour): I request that the time may be extended to one hour. Next year, we may consider what more time will have to be given.

**Mr. Speaker:** I would not let any decision taken by this House on the advice of the Business Advisory Committee to be lightly interfered with in this way. Leaders or spokesmen of various groups are present in the Business Advisory Committee. No decision is taken over the head of any particular group. If hon. Members who belong to any particular group raise any objection, I expect the leaders of those groups who are present in the Business Advisory Committee, to satisfy them and not allow them to get up from time to time and raise objection to what has been done by the Business Advisory Committee. I think it is their moral duty. This has been approved by this House. There is no end to this discussion.

**Shri K. K. Basu:** You have yourself altered the decision and given half an hour. I only request you to extend it to one hour. The alteration is by you.

**Mr. Speaker:** The alteration is on account of weakness.

**Shri K. K. Basu:** It may be extended.

**Mr. Speaker:** I am not going to allow. I will be very strict in this matter. Any hon. Member who wants to object to the Business Advisory Committee's proposal has got the right under the rules

to move an amendment and if the amendment is accepted by the House, it will be carried. Otherwise, if the Business Advisory Committee's allocation is accepted, I will not alter even half an hour next time.

**Shri Kamath:** We will have a regular amendment next time.

FINANCE BILL—*contd.*

**Mr. Speaker:** The House will now proceed with the further consideration of the following motion moved by Shri C. D. Deshmukh on the 17th April 1956, namely:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1956-57, be taken into consideration."

**Shri K. K. Basu (Diamond Harbour):** I am grateful to you for giving me this opportunity to speak first on the Finance Bill, soon after our demand for the extension of time for the discussion of the Appropriation (No. 2) Bill, has been turned down.

The provisions of the Finance Bill have to be judged in the context of the Second Five Year Plan which is to be put into operation from this year. As you know, in the Second Five Year Plan, we are going to embark on a large-scale expansion in the industrial sector, and the scope of the Plan is also going to be extended so that its outlay is going to be more or less double that of the First Five Year Plan.

If we are thinking in terms of the actual working of the Plan to its proper fruition, then the question of the financial resources needed for financing it has to be considered in all seriousness. In the first budget of the Second Five Year Plan, there are certain taxation proposals, which are intended to raise some additional finances. And we certainly welcome some of those proposals. For instance, the Finance Minister has tried to raise some money by taxing those people who have so long evading the payment of their due share of taxation, though they are in a position to bear the burden of further taxation.

**Mr. Speaker:** The hon. Member may resume his seat for a while. I find that a number of hon. Members are coming to my seat here to make representations, and I am finding it very difficult to proceed with my work here. Somehow, this very bad practice started some

time back. Hereafter, I shall not allow any hon. Member to come and talk to me here in the Chair. If they like, they can send a chit and express what they want. Hereafter, they may kindly avoid coming to the Chair and making representations.

**Shri A. M. Thomas (Ernakulam):** That is a very happy thing.

**Shri Nambiar (Mayuram):** That has been our practice all these years. If there is an urgent thing, and we want to make a personal representation, but we are debarred from coming to you, then it will mean some difficulty for us.

**Mr. Speaker:** No hon. Member should come and talk to me in the seat here.

**Shri K. K. Basu:** I was saying that we certainly welcome some of the new taxation proposals contained in the Finance Bill, but unfortunately there are certain aspects of the taxation proposals which we think will go against the interests of the common man.

It is true that the Finance Minister has tried to quote some of the recommendations of the Taxation Enquiry Commission in support of his proposals, as for instance, the recommendation that the base of the taxation should be widened and the common man should be made to bear the burden of financing the Second Five Year Plan.

I would ask the Finance Minister to consider seriously whether taxation on the necessities of life like cloth or soap or edible oils should be resorted to in the very first year of the Second Five Year Plan. The Finance Minister himself has admitted, and the Government's figures themselves show, that already the cost of living indices, so far as food articles are concerned, have gone up, and the common man is not in a position even to bear the burden that he has already been asked to bear.

It is true that there has been some increase in the national income, but we know that there are the poorer sections of the community, to whom this increase has not percolated. Even today, as Government themselves concede, there is a growing increase of unemployment. We find that in the defence industries, nearly 11,000 people are going to be retrenched. A few days back, we were told that in the Damodar Valley Corporation, about which we boast so much, and which is in charge of one of the